

श्री अटल बिहारी वाजपेयी (नई दिल्ली) : मेरा सुझाव है कि दो दिन इसके लिए रखे जाएं ।

MR. SPEAKER: Order, please.
क्या हो रहा है ? क्या कर रहे हैं ?

As not less than 50 Members have risen in support of the Motion, leave of the House is granted. I shall fix up time and date for discussion in consultation with all concerned. The members of the Business Advisory Committee may please make it convenient to meet me at 12.30 p.m.

(Interruptions)

अध्यक्ष महोदय : इस में सारा कुछ आ जाएगा । आपका भी आ जाएगा । जो कुछ कहना हो सारा कुछ ना-कौन्फिडेंस मोशन में कह लें ।

SHRI C. T. DHANDAPANI (Pollachi): There is a failure of the Government in Tamilnadu. (Interruptions).

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: I will consider it.
देखूंगा ।

(Interruptions)**

MR. SPEAKER: It is under my consideration.

SHRI C. T. DHANDAPANI: Secondly, the food for work programme....

(Interruptions)**

MR. SPEAKER: Shri Jagpalsinghji, It is under my consideration.

मैंने कह दिया है । जो गलत था मैंने उस दिन कह दिया था । I have not allowed it; it was not with my consent, because it was irrelevant, Shri Jagpal Singh.

SHRI C. T. DHANDAPANI: It was completely stopped. Twenty-five lakh people have lost their jobs.

(Interruptions)**

MR. SPEAKER: Now you will have an opportunity to say everything. You will be given time. So, there is no question.....Why do you waste my time over it?

(Interruptions)**

SHRI SATYASADHAN CHAKRABORTY: Here is a notice.

MR. SPEAKER: What is that?

SHRI SATYASADHAN CHAKRABORTY: Our External Affairs Minister is going to make a statement.

MR. SPEAKER: Then what is there?

SHRI SATYASADHAN CHAKRABORTY: Why can't the Prime Minister make a statement?

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: Shri Veerendra Patil.

12.03 hrs.

PAPERS LAID ON THE TABLE

MERCHANT SHIPPING (LOAD LINES) FIRST AMENDMENT RULES, 1982

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VEERENDRA PATIL): I beg to lay on the Table a copy of the Merchant Shipping (Load Lines) First Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 486(E) in Gazette of India dated the 6th July, 1982, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.

[Placed in Library. See No. LT-4476/82].

PROF. MADHU DANDAVATE (Rajapur): I wish to point out to you that because Mrs. Gandhi had made a wrong statement I have given a notice under 115.

MR. SPEAKER: No, no, I have already explained about it.

PROF. MADHU DANDAVATE: What is that?

MR. SPEAKER: Not allowed.

(Interruptions)**

MR. SPEAKER: It is under my consideration.

(Interruptions)**

MR. SPEAKER: It is under my consideration.

(Interruptions)**

MR. SPEAKER: It does not matter.

(Interruptions)**

MR. SPEAKER: It is the same thing as Shri Jagpal Singh's.

(Interruptions)**

DR. SUBRAMANIAM SWAMY (Bombay North East): It is a very serious matter. Kashmir Ministers have decided to boycott the Independence Day function. The House has to take notice of it.

MR. SPEAKER: You come to me and I will tell you.

Shri Vasant Sathe.

ANNUAL REPORT OF PRESS COUNCIL OF INDIA, NEW DELHI FOR 1981

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): I beg to lay on the Table a copy of the Annual Report

(Hindi and English versions) of the Press Council of India, New Delhi, for the year 1981 along with Audited Accounts, under section 20 of the Press Council Act, 1978. [Placed in Library, See No. LT-4477/82].

ANNUAL REPORT AND ANNUAL ACCOUNTS OF INTERNATIONAL AIRPORTS AUTHORITY OF INDIA FOR 1980-81 AND STATEMENT FOR DELAY

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): I beg to lay on the Table:

(1) A copy of the Annual Report (Hindi and English versions) of the International Airports Authority of India for the year 1980-81, under sub-section (2) of section 25 of the International Airports Authority Act, 1971.

(2) A copy of the Annual Accounts (Hindi and English versions) of the International Airports Authority of India for the year 1980-81 together with Audit Report thereon, under sub-section (4) of section 24 of the International Airports Authority Act, 1971.

(3) A copy of the Review (Hindi and English versions) of the performance of the International Airports Authority of India, for the year 1980-81.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Accounts of the International Airports Authority of India, for the year 1980-81 mentioned at item (1) and (2) above.

[Placed in Library. See No. LT-4478/82]

LEADER OF OPPOSITION IN ASSAM LEGISLATIVE ASSEMBLY (ALLOWANCES AND PRIVILEGES) RULE, 1981 AND STATEMENT FOR DELAY

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND